IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

CP-14//172/ND/2018

In the matter of

Satish Kumar Chopra & Anr.

.. PETITIONER

Vs.

Natasha Housing and Urban Development

.. RESPONDENT

SECTION:

Under Section 172

Order delivered on 31.1.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. RN Yadav, Advocate

For the Respondent/Corporate Debtor

For the Intervener

ORDER

Learned Counsel for the petitioner is present and represents that in relation to the resignation letter which was sent on 15.11.2016 of both the petitioners to the Board of Directors of the Respondent Company, he will furnish within 10 days from today (31.1.2018). Let the same be furnished within the said period.

Post the matter on 20.2.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

-S-d-11

Surjit 31.1.2018